

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2938
ANSWERED ON:08.12.2009
IRREGULARITIES IN PRASAR BHARATI
Joshi Shri Pralhad Venkatesh

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Delhi High Court has directed for a probe by the Central Vigilance Commission into financial irregularities in Prasar Bharati ; and

(b)) if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SH. C . M. JATUA)

(a) Yes, Sir.

(b) A Public Interest Litigation (No.8780/2009) had been filed by Centre for Public Interest Litigation in the High Court of Delhi wherein the issues relating to functioning of the Prasar Bhatati Board and financial irregularities in the Board had been raised. The High Court in its interim order dated 27.7.2009 had inter-alia ordered that the allegations regarding financial and administrative irregularities etc. are referred to the Central Vigilance Commission for appropriate investigation. The same has been referred to Central Vigilance Commission by Prasar Bharati. The High Court in its final order dated 13.11.2009 upheld the interim directions to refer allegations regarding financial and administrative irregularities to Central Vigilance Commission.